

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD**

(ALLAHABAD THIS THE 25th DAY OF OCTOBER, 2018)

Present

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. MOHD. JAMSHED, MEMBER (A)

Original Application No.330/01119 OF 2018
(U/S 19, Administrative Tribunal Act, 1985)

Awadhesh Kumar Singh, Son of Akabal Narayan Singh, Resident of Mankaiyan, Bhorkala, Mirzamurad, District-Varanasi.

.....Applicant

VERSUS

1. Union of India through its Secretary, Ministry of Human and Development Department of School Education and Literacy, New Delhi.
2. The Navodaya Vidyalaya Samiti through the Commissioner, 128 Kailash Colony, New Delhi.
3. Commissioner navodaya Vidyalaya Samiti, Department of School Education and Literacy Government of India. B-15, Institution Area, G.B. Nagar, Sector-62 Noida (U.P.).

.....Respondents

Advocates for the Applicant:- Shri Anil Kumar Singh proxy for
Shri SK. Shukla

Advocate for the Respondents:- Shri Nishant Mehrotra

ORDER

(DELIVERED BY HON'BLE MR.RAKESH SAGAR JAIN, MEMBER(J))

Shri Anil Kumar Singh, Advocate proxy for Shri S.K. Shukla, Advocate for the applicant and Shri Nishant Mehrotra, Advocate for the respondents are present.

2. By way of the present original application filed under section 19 of Administrative Tribunals Act, 1985 the applicant is seeking a direction to the respondent no.3 to decide the application dated 6.08.2018 (Annexure-4) within a time bound manner.

3. As per the original application, the applicant has appeared in the Examination of Computer Science 2009-10 conducted by Navodaya Vidyalaya Samiti. After declaration of the result, the applicant's name was not found in the list of successful candidates, while he has secured more marks as per the RTI information provided by the respondents to the applicant on 13.03.2014. Being aggrieved by the action of the respondents, the applicant has made representation dated 06.08.2018 to the respondent no.3.

3. Learned counsel for the applicant states that the applicant will be satisfied if a direction is given to the respondent no.3 to decide the representation of the applicant dated 06.08.2018 within some stipulated time frame.

4. In view of the submissions made by the learned counsel for the applicant, the respondent no.3 is directed to decide the representation

of the applicant dated 06.08.2018 by passing a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order.

5. Accordingly, Original Application stands disposed of at the admission stage itself without going into the merits of the case. No Costs.

(MOHD.JAMSHED)
Member-A

/Neelam/

(RAKESH SAGAR JAIN)
Member-J